(2) लाइसेन्सगृहीता धपने कब्जे की प्रत्येक फिल्म के सम्बन्ध में, जब नियमावली के धधीन बिहित किसी धधिकारी द्वारा मांग की जाय, तब उस व्यक्ति का, जो प्रतिलिप्याधिकार अधिनियम, 1957 (प्रक्रि-नियम संख्या 14 सन् 1957) की घारा 17 के धधीन प्रतिलिप्याधिकार का प्रथम स्वामी है, और यदि ऐसा प्रतिलिप्याधिकार उक्त धधिनियम की घारा 18 के धधीन समनुदेशित किया जाय तो ऐसे प्रतिलिप्याधिकार के समनुदेशियी असम्मति पत्न प्रस्तुत करेगा।

(3) लाइसेन्सगृहीता ऐसी फ़िल्म से, जिसे चलचित प्राधिनियम, 1952 की घारा 3 के अधीन गठित प्राधिकारी द्वारा सार्वजनिक प्रदर्शन के लिये उपयुक्त प्रसाणित किया गया हो, और उसे जब प्रदर्शित किया जाय, तब उस प्राधिकारी का नियत चिन्ह संप्रदर्शित करे और जब से उस पर ऐसा चिन्ह जगाया गया हो, उसमें किसी भी प्रकार से परिवर्तन न किया गया हो या विमाड़ा न गया हो, भिन्न कोई फिल्म न तो बेचेगा, न किराये पर लेगा, न किराये पर देगा, न वितरित करेगा, न आदान-प्रदान करेगा और न परि-चालित करेगा।

(4) कि लाइसेन्सगृहीता नियत रजिस्टर नियमित रूप से रखेगा।

(5) कि लाइसेन्स गृहीता लाइन्सेस प्राधिकारी ढारा नियत समय के भीतर ऐसी सूचना देगा और ऐसी मासिक विवरणी प्रस्तुत करेगा जो उसके ढारा प्रपेक्षित हो ।

विनोक

लाइसेंस प्राधिकारी।

धाजा से, जी 0 गणेज्ञ,

तविव, ।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1787/X-M.K.-88—XXR(1)-84, dated August 17, 1988 :

# No. 1787/X-M.K.-88-XXR(1)-84 Dated Lucknow, August 17, 1988

In exercise of the powers under section 13 of the Uttar Pradesh Cinema (Regulation) Act, 1955 (U. P. Act no. 3 of 1956), the Governor is pleased to make the following rules :

> THE UTTAR PRADESH CINEMA (REGULATION OF EXHIBITION BY MEANS OF VIDEO RULES, 1988

## CHAPTER I

## Preliminary

Shor title, application and commencement 1. (1) These rules may be called the Uttar pradesh Cinemas (Pegulation of Exhibition by means of Video) Rules, 1988.

(2) They shall apply to Video libraries and to exhibitions by means of Video in a permanent building with seating capacity not exc eding 125 and such exhibition in all temporary building.

NOTE: Exhibition by means of Video in a Video Cinema with seating capacity exceeding 125 seats shall mutatis mutandis be governed and regulated by the Uttar Pradesh Cinematograph Rules, 1951 with such relaxations as may be granted by the State Government.

(3) They shall come into force with effect from September 1, 1988.

Defigitions

- 2. In these rules, unless the context otherwise requires-
  - (a) 'Act' means the Uttar Pradesh Cinemas (Regulation) Act, 1955 ;

(b) 'licence' means a written authorisation by the Licensing Authority to give exhibition by means of video or to operate or keep a Video Library granted in Form-II or Form III or Form IV, as the case may be, appended to these rules; (c) 'licensee' means a person who has been granted a licence and includes his agent appointed for the purpose under a power of attorney and whose appointment has been intimated in writing to the Licensing Authority;

(d) 'Licensing Authority' means the officer specified or authorised under section 4 of the Act ;

(e) 'Permanent building' means a building which is constructed, for permanent use, with stone, mud, brick, mortar, cemont or other noninflamable material;

(f) 'Public service vehicle' has the meaning assigned to it in the Motor Vehicle Act, 1939;

(g) 'temporary building' means a building which is not a 'permanent building' and includes a booth, tent or a similar structure;

(h) 'Travelling Video Cinema' means a video cinema which gives exhibition by means of video in a temporary building;

(i) 'Video Cinema' means entire place licensed for exhibition by means of video in a permanent building and includes appurtenances, plants and apparatus located therein ;

(*i*) Words and expressions used in these rules but not defined hereunder shall have the meaning assigned to them in the Act.

3. No person shall be granted licence unless the licensing authority is satisfied that the provisions of the Act and these rules have been complied with.

#### CHAPTER II

Requirements of a permanent bullding, seating etc. for a video cinema.

4. (1) There shall be an independent entrance on the public the roughfare on which the site of such building abuts.

(2) The building shall be provided with open space of not less than 3 metres in width on any two sides, and open space of not less than 6 metres in width in the front for parking of vehicles. If the building is away from thoroughfare, the approach road shall not be less than 3 metres in width.

(3) The building\_

(i) shall be well built, structurally safe and constructed of non-inflamable material.

(ii) shall be sufficiently vantilated.

(iii) shall have 1.6 metres wide verendah on anyone side of the doorways of the building.

(iv) shall have at least one doorway per 50 seats and in any case not less than two, fitted with door to open outwards and the size of the doors shall not be less than 1.95 metres in height and 1.34 metres in width.

(v) The normal height of the roof or its immediate covering from the floor shall not be less than 3.5 metres with electric installations fitted at a height of 2.75 metres.

(vi) shall have the landings, doors, staircases, lobbies and corridors of not Less than 1.34 metres in width.

(4) In case the auditorium is constructed on the first floor of the second floor of a building, it shall have 1.6 metres wide verandah on any two sides with atleast two stair cases to ground floor on two different sides, out of which one should abet the main thorough fare. The width of the staircase shall not be less than 1.34 metres with 16 cm s. riser and 25 cm s. tread and there shall not be less than 3 and not more than 15 stairs at a stretch. The open space required under sub-rule (2) shall be provided on ground floor. The other requirements shall be the same as is the preceeding sub-rules.

5. (1) The seats shall be firmly arranged and secured for public conve-. Seating

(2) The number of persons to be admitted into the auditorium shall be determined by calculating at the rate of 20 persons per 9 square metres of floor area.

Requirement of a permanent building

Restrictions on

the grant of

licence

For the purposes of this sub-rule, floor area shall not include the area for entrances, passages, gangways, stage and all places to which the public are not

(3) The Licensing A shority shall determine the maximum number of seats for each class separately and the same shall be specified in the licence and also prominently displayed near the entrance door of each class.

(4) Every seat shall be of 0.45 metre  $\times$  0.45 metre and shall have back support and arm-rests. It shall be battened together in complete lengths. The seating shall be properly arranged so as to leave free access to the exits.

(5) There shall be an intervening space of at least 36 cms. between the back of one seat and front of the seat immediately behind, measured perpendicularly.

(6) There shall be a passage of 80 ems. in width parrallel to rows for every ten rows of seating accommodation.

(7) There shall be at least one gangway. The gangway shall not be less than 0.90 metre in width and shall be so arranged that no seat shall be more than 10 seats away from the gangway.

(8) The distance between the video screen and the first row of seats shall not be less than two metres and no person shall be admitted with such space.

(9) The seats shall not exceed the number specified below :

Width of television or video screen	A CONTRACTOR OF A
	Maximum seats
<ul> <li>(i) Not exceeding_51.00 cm s.</li> <li>(ii) Not exceeding_67.50 cm s.</li> </ul>	., 30 seats
(iii) Not exceeding_67.50 cm s.	50 seats
(iv) Not exceeding_100 cms.	75 seats
(v) Exceeding 100 cm s	100 seats
a dia na	125 seats

Ventilatie#

Sanitaties

6. (1) Except in the case of airconditioned auditorium, at least one exhaust fan of 0.45 m. size shall be provided. The exhaust fan shall always be kept working during the performance of the show.

(2) One ceiling fan of at least 120 m. (56") size shall be provided for every 25 seats or less.

(3) Except in the case of airconditioned auditorium, there shall be opening of 929 sq. cm. for every ten persons for natural ventilation purposes to ensure a

7. (1) At least two W.C. and three urinals shall be provided, out of which one W.C. and one urinal shall be for exclusive use of ladies.

(2) The latrines and urinals shall be cleaned and flushed immediately before and after each exhibition and disinfectants be used daily.

(3) The entire premises including the auditorium of the cinema shall be lime washed or distempered and all iron and wood works be painted or varnished as the case may be at least once every year. The premises shall at all times be kept clean and free from dirt.

Arrangement for drinking water

Electri installatian

8. Drinking water shall be provided in such manner and in such quantity as may be determined by the Licensing Authority.

9. (1) There shall be a separate circuit controlled by a suitable linked switch for the supply of electricity to the video. The arrangement of emergency light such as torches etc. shall be made available to meet requirements in the

(2) Three pin plugs with the third pin effectively connected to earth shall be used.

(3) Separate circuits shall be provided for lights, fans and other equipments.

(4) An automatic voltage regulator or stabliser which can provide an output of 230 volts shall be installed with the video equipment.

(5) A dim light by means of a bulb having power not below 25 watts and not more than 40 watts shall be kept lighted during exhibition.

(6) All the cables and wires used shall be of I.S.I. grade and the wiring shall pass through conduct pipes only.

(7) All electrical installations and other allied work shall be carried out by licensed/registered contractor approved by the Electrical Inspector to U. P Government.

### CHAPTER III

#### Licence

10. (1) The application for licence for giving exhibition by means of video shall be submitted in Form no. 1 to the licensing authority alongwith the documents mentioned in sub-rules (2), (3) or (4) as the case may be.

(2) In the case of permanent building other than a hotel or restaurant, the application shall be accompanied with the following documents :

(i) a site plan in duplicate showing location of the premises in relation to adjacent premises within a radius of 100 metres and public thorough fare on which the building abuts including the place, marked for parking of vehicles drawn on the scale of 1.5.

(ii) a building plan in duplicate including longitudinal and latitudinal sections and seating plan containing therein the arrangements of seats in each class including gangway and places left open drawn on the scale of 1:1.

(iii) no objection certificate from the Municipal Corporation, Municipal Board, Gaon Panchayat or any other local authority concerned.

(iv) photostat copy of licence obtained for the commercial use of video or television under the Indian Telegraph Act, 1885 (Act 13 of 1885).

(v) documents showing the ownership or tenancy of the place, building and the apparatus;

(3) In the case of a temporary building, hotel and restaurant, the application shall be accompanied with the documents referred to in clauses(iii), (iv) and (v) of sub-rule (2).

(4) in the case of public service vehicle, the application shall be accompanied with the documents referred to in clause (iv) of sub-rule (2) and a photostat copy of documents of its registration under Motor Vehicles Act denoting there in the route, if any, of operation of the said vehicle.

11. Licence shall not be granted for a video cinema, if it is situated\_

(i) within a redius of 500 metres of a permanent cinema either existing or under construction in a town with a population exceeding 5 lakhs.

(ii) within a radius of 1000 metres of a permanent cinema either existing or under construction in a town with a population exceeding 50,000 but not exceeding 5 lakhs.

(iii) within a radius of 1500 metres of a permanent cinema, either existing or under construction in a town with a population not exceeding 50,000.

(iv) within a distance of 500 metres of another video cinema.

#### Explanation .-

(i) For the purposes of this rule the population of the latest census shall be taken into account while granting licence.

(ii) The aforesaid restrictions shall not apply in case of grant of a licence to a person already giving exhibition by means of video in a permanent building before the commencement of these rules.

12. (1) The licensing authority may on receipt of an application under rule 10 and after having suisfied that all the requirements have been fulfilled grant licence to the applicant in Form II or Form III, as the case may be appended to here rule s.

Other conditions for grast of licence

Application for lisence for exhibition by means of video

Gravt of licenes

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(2) The licensing authority shall while granting or renewing the licence in case of video cinema in Form II shall fix the maximum number of scats class-wise the number of ceiling or bracket fans, the number of exhaust fans, description and number of fire fighting appliance and number of latrines and urinals, as required under these rules.

(3) Every licence granted under rule shall be subject to terms and condi-tions imposed under sub-section (2) of section 5 of the act or directions issued under sub-section (4) of the said section.

nent building before the date of commencement of these Rules, may be granted

relaxation by the licensing a thority from any of the provisions of rule 4 if the

14. The licensing authority may for reasons to be recorded in writing

licensing authority is satisfied that the public safety, security and convenience is not

refuse a licence, if he is satisfied that the exhibition by means of video in a video cinema or hotel or restaurant is likely to cause obstruction, inconvenience, annoyance, risk, danger or damage to the residents or passers by in the vicinity of the

Any person already holding exhibitions by means of video in a perma,

Relaxation in respect of existin ing permanent buildings H

Pewer to refuse licence

Validity of licence

15. (1) Except in the case of travelling Video cinema a licence for exhibition by means of video may be granted or renewed by the licensing authority for a period not exceeding three years at a time.

(2) A licence to a travelling video cinema for a particular place shall initialuy be granted for a period not exceeding six months which may be extended for a further period not exceeding six months.

Renewal of licence

Fec

16. The licensing authority may, on application being made to it, renew the licence. An application for renewal of licence, shall in the case of a travelling vdeo cinema be made within fifteen days before the date of expiry jofthe licence and in any other case within one month of the said date. The application for renewal of licence shall not be taken into consideration if it is not accompanied by the fees prescribed under rule 16.

17. (1) The fee for grant or renewal of licence shall be as follows :

(i) Video Cinema Number of seats

13.

place of exhibition.

Jeopardised by such relaxation.

Not exceeding 50 seats

Exceeding 50 seats but not exceeding 100-seats

Exceeding 100 seats but not exceeding 125 seats

(ii) Hotel and Restaurants

Rs. 600 per year or part thereof per video cassette player.

Rs. 600 per year or part thereof.

. (iii) Public Service Vehicles

(iv) The fee for the grant or renewal of a travelling video cinema shall be Rs. 50 per month or part thereof.

(2) In case there is any such arrangement where exhibition is given by means of video on a number of different television screens, video screens or video scope, an additional licence fee of RS: 50 per year or part thereof, shall be levied for each such screen, feeded by the said apparatus, by what soever name it may be called-

## CHAPTER IV Video Library

Licence for video library.

18. (1) Every application for licence or for renewal thereof for keeping a video library shall be made to the licensing Authority with full details of the place to be licenced.

(2) The Licensing Authority may grant or renew the licence for keeping a video library on payment of fee of Rs. 900 for one year or part thereof.

Fee

Rs. 600 per year or part thereof.

Rs. 900 per year or part thereof.

Rs. 1200 per year or part thereof.

(3) The licence shall be granted in Form IV appended to these rules.

(4) Any person who keeps a video library shall be liable to produce documents when demanded by any officer authorised by the State Government in this behalf including the letter of consent from the person who is the first owner of the copyright of the film under section 17 of the Copyright Act, 1957 (Act no. 14 of 1957) and in case such copyright is assigned under section 18 of the said Act, from the assignee of such copyright.

(5) No person who has been grasted licence for keeping a video library shall sell, store, let on hire, distribute exchange or put into circulation in any manner whatsoever any video cassette of moving pictures other than those contaming moving pictures which have been certified as suitable for public exhibition by the authority constituted under section 3 of the Cinematograph Act, 1952 (Act no. 37 of 1952) which when exhibited display the precribed mark of that authority and the same has not been attered or tempered with in any way, since such mark was affixed thereto.

(6) A register with full uptodate record of all the video cassettes of moving pictures shall be maintained by the licensee.

# CHAPTER V

#### General

19. The licensee of a video cinema or the manager or managers thereof whose name or names have been entered in the licence shall be present at the video cinema during the period the video cinema premises are open to the public.

20. The licensee shall display his licence at any conspicuous place where a exhibitions by means of video is held or in the premises of the video library, as the case may be.

21. The portable fire extinguisher of C.T.C. and one of Soda Acid of 1 kg. capacity and one bucket (9 litres) filled with sand and four buckets (9 litres) with water shall be provided, in the premises of video cinema and travelling wideo cinema.

22. (1) Any person who is liable to be prosecuted under these rules or the Act may at any time either before or after institution of the prosecution submit an application with full particulars of the offence to be compounded to the licencing authority.

authority. (2) On receipt of the application under sub-rule (1), the licensing authority may call for the records of the case from the inspecting officer and if he deems fit, pass an order for compounding of such offence on realisation of such composition fee as the licensing authority may deem fit but not exceeding the maximum amount of fine for the offence.

(3) Where any such offence is compounded, the licensing authority shall send a copy of his order informing the court concerned that the offence has been compounded and the composition fee has been realised.

(4) The composition fee shall be deposited into the Government account (4) The composition fee shall be deposited into the Government account under the head "0045- other Taxes and Duties on Commodities and Services Cinema Licence Fee" in the same manner as licence fee is deposited.

(5) The offence shall stand compounded only after the composition fee has

been deposited in the Government account. 23. (1) An appeal under sub-section (3) of section 5 or sub-section (4) of section 7 of the Act may be preferred to the State Government within 30 days from the date of service of the order.

(2) A copy of the ground of appeal alongwith its enclosures shall also be supplied simultaneously to the officer against whose order the appeal is preferred, who shall supply necessary records and such other information to the Government as may be required alongwith his comments.

(3) The State Government may grant a tempotary stay subject to such conditions as it may deem fit, and send a copy of its order to the Entertainment Tax Commissioner as well as to the District Magistrate concerned.

Licensee or his nomifiee to be present

Display of licencee

Provision for fire extinguisher etc

Compounding offences

> Procedute for uppeal

# FORM I

# (See Rule 10)

Form of application for licence for exhibition by means of video

- 1. (i) Name of applicant.....
  - (ii) Father's Name .....

- (iii) Age and Sex. .
- (iv) Address (i) Permanent ...
  - (duly verified)
  - (ii) Plesent Address.....
- 2. Name and description of the place

Exact location with house or plot no., if any, where exhibition by means of Video is proposed, and in case of public service vehicle registration number with route of operation, if any,

- 3. (i) Site plan in duplicate under sule 10(2)(i)
- (ii) building plan in duplicate under Rule 10(2)(ii)

(iii) No objection certificate from Municipal Corporation, Municipal Board of any other local autho ity concerned under Rule 10(2)(iii).

(iv) Photostate copy of the licence obtained for commercial use of video or television under Indian Telegraph Act, 1885.

(v) Documents showing the ownership or tenancy of the place, building and apparatus Rule 10(2)(v).

(vi) In the case of partnership firm. Name and addresses of the partners.

4. In the case of Video cinema and travelling Video cinema:

(i) Number of shows proposed to be held Duily with show timings of each show.

- (ii) Width of-
  - (a) Television screen
  - (b) Video screen
- (iii) Total setting capacity with classwise seating arrangement of each class.
- (1v) Rates of admission and amount of entertainment tax for each ticket. (Seprately of each class).

(v) Proposed date of start of exhibition by means of Video.

(vi) Name of manager, if any.

- 5. In the case of Hotel and Restaurant :----
  - (i) Numer of television screens/video screens/video scope.
  - (ii) number of video casette players.
  - (iii) proposed date of start of exhibition by means of video.
  - (iv) Name of manager, if any.

6. Number and Date of Treasury Challan with which the amount of prescribed fee/renewa 1 fee has been deposited.

Date :

Signature of the applicant with address duly verified by any Gazetted Officer.

## FORM II (See RULE 12)

\_\_\_\_\_ of \_\_\_\_\_

Form of Licence under the U. P. Cinemas (Regulation of Exhibition by means of Video) Rules. 1987 for Video Cinemas and Travelling Video Cinemas

(a)

No .---

(Name of the Video Cinema/Travelling Video Cinema)

(place)

\_\_\_\_\_with in the District of\_\_\_

is licensed under section 3 of the U. P. Cinemas (Regulation) Act, 1955 and rule 11 of U. P. Cinemas (Regulation of Exhibition by means of Video) Rules, 1987 as a place where exhibition by means of video may be given from\_ ---- both days inclusive.

The licence has been granted to (e) \_\_\_\_

(Name)

and shall be terminated forthwith if the said (c) - - -

-- ceases to own, to hold on lease or to manage the said (a)

The licence is granted subject to the provisions of the U.P. Cinema (Regulation) Act, 1955 and the rules framed thereunder and to the following further conditions :\_\_\_\_\_

(1) That the said (e) ----

shall not exhibit, or permit to be exhibited, if the said (a)\_

as suitable for public exhibition by an authority constinued under section 3 of the Cinematograph Act, 1952, and which when, exhibite s the prescribed mark of that authority, and has not been altered or tempered with any way since such mark was affixed thereto.

(2) That the said (c) \_

shall.not exhibit or permit to be exhibited in the said (a)-

- to any person who is not an adult, any film which has been certified by an authority constituted under section 3 of Cinematograph Act, 1952 as suitable for public-exhibition restricted to adults.

(3) That the said (c) \_\_\_\_\_ - \_shell not exhibit or cause to be exhibited at any performance in the said (a)\_\_\_\_

(1) any advertisement regarding sexual diseases and medicine to correct sexual disorders of purporting to assist the childless in be getting children, etc. and (2) any indecent, obscene, immoral or suggestive advertisement, pictures, or posters on the premises of the said (a) \_

(4) That the said (c)-

shall send previous information of every video film proposed for exhibition to the District Magistrate together with the synopsis and details of Number and date of certificate issued by the authority constituted under section 3 of the Cinematograph Act, 1952 and name of the supplier or distributor of the video film at least one week or, for good and sufficient reasons accepted by the District Magistrate upon application by the licensee, three days before exhibition is proposed :

Provided that if the said (c) -

has submitted to the District Magistrate in accordance with the provisions of this condition a programme in respect of a number of films within a specified period of one month or less it shall not be necessary for the licensee to inform the District Magistrate of any change he intends to make within that specified period in the proposed dates for exhibition of films included in the programme originally submitted.

10

(5) That the total number of seats in the auditorium and the seats for each class shall not exceed the number specified in the Schedule, here to appended nor shall the number and description of fire appliances, exhaust fans, electric fans or sanitary requirements be less than those therein specified.

(6) That the said (c) ----

shall not display or cause to be displayed any photograph, pictures or posters which depict or represent or purport to represent a scene or shot which has been excised from any film under the orders of the Board of Film Certification or the Central Government.

(7) That there, will be no restriction on the number of daily shows between 9.00 A.M. and 12.30 A.M. and that no show shall be held before 9.00 A.M. and after 12.30 A.M. without the specific permission of the licensing authority which will be given only in very exceptional circumstances.

(8) That no person below 18 years of age shall be allowed admission in shows held before 3.00 P.M. on working days.

NOTE -Children up to the age of 5 (five) years accompanied by their parents or guardians shall be exempted from this restriction. This restriction shall also not apply on holidays. Holidays for this purpose shall include Sundays, Gazetted holidays and holidays and vacation prescribed for educational institutions.

(9) That juveniles below 14 (fourteen) years of age shall not be allowed admission in the late night show starting from 9.00 P.M. and onwards unless they are accompanied by their parents or guardians.

(10) That the said (c)\_

or any other person responsible for the management of the show shall not contravene any of the provisions relating to U. P. Entertainment and Betting Tax Act and rules

(11) That the name of the main feature film exhibited at each performance shall be noted on the Form 'B' statement prepared for each show under Rule 13 of the U. P. Entertainment and Betting Tax Rules, 1981 and the licensee shall not exhibit, or allow to be exhibited, any feature film in any show other than the one so noted.

(12) That the sound and light arrangement shall be such as to ensure visibility and audibility to all at all times during the exhibitions and the seats shall always be kept in a proper state of repairs.

(13) That all walls and floors of permanent video cinema shall be kept clean at all times : washed with disinfectant at least once every day and all walls up to a height of 90 cms. from the floor shall be cleaned with a strong disinfectant at least

(14) Atleast two spitoons for a seating capacity of 50 seats and one additional spitoon for every 20 seats shall be provided at suitable places. The spitoons shall contains a strong disinfectant and shall be emptied and cleaned from time to time. Notice for using such spitoons shall be displayed prominently.

(15). That the said (c)

or his manager shall immediately within ten minutes after the preparation of the Form 'B' Statement in accordance with U. P. Entertainment and Betting Tax Rules, 1981 shall remove the original page from the Register and put the same in a tin box hing at a prominent place of exhibition specified by the Entertainment Tax Inspector or District Entertainment Tax Officer. The safety of the said box shall be the responsibility of the said (c)

or his manager, who will keep with him the keys of the box and produce on demand before the inspecting officer the above mentioned Form 'B' Statement.

# The ..... 19'.....

Licensing Authority

#### Schedule

- 1. Total sanctioned c pacity.
- (Class-wise break-up of seats, if any).
- 2. Size of T.V. Screen/Video Screen\_Video-scope Screen.
- 3. Number of seiling fans or bracket fans with size and description.

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- 4. Number of exhaust fans with size and description.
- 5. Numbers of urinals and latrines for males and females.
- 6. Details for fire-fighting arrangements :
  - (a) C.T.C. Fire extinguisher.
  - (b) Soda Acid Fire Extinguisher.
  - (c) Sand buckets.
  - (d) Water buckets.

Licensing Authority,

## FORM III (See Rule 12)

Form of licence under the U. P. Cinemas (Regulations of Exhibition by means of Video) Rules, 1933 for Motel, Restaurants and Public Service Vehicle

\_\_\_\_\_of \_\_\_\_\_

No .----(a) =

(Name of T tel/Restaurant/Registration no. in the case of Public Service Vehicle)

under Motor Vehicles Act, 1939 at (b)

within the District of\_\_\_\_

is licensed under section

3 of the U. P. Cinemas (Regulation) Act, 1955 and Rule 11 of U. P. Cinemas (Regulation of Exhibition by means of Video) Rules, 1988 as a place where exhibition by means of video may be given from \_\_\_\_\_\_both days inclusive. \_\_\_\_\_ 19 , to \_\_\_\_\_\_

\_\_\_\_and shall be terminated forthwith if the said (c) \_\_\_\_\_

(Place)

ceases to own, to hold on lease or to manage the said (a)\_\_\_\_\_

The license is granted subject to the provisions of the U. P. Cinemas (Regulation) of Act, 1955 and the rules framed thereunder and to the further conditions

film other than a film which has been certified as suitable for public exhibition by an authority constituted under section 3 of the Cinematograph Act, 1952 and which when, exhibited, displays the prescribed mark of that authority and has not been altered or tempered within any way since such mark was affixed thereto.

who is not an adult any film which has been certified by any authority constituted under section 3 of the Cinematograph Act, 1952 as suitable for public exhibition, restricted to adults.

(1) any advertisement regarding sexual diseases and medicines to correct sexual disorders or purporting to assist the childless in be getting children etc. and (2) any indecent, obsene immoral or suggestive advertisements, pictures, or posters on the premises of the said (a)

#### (4) that the licensee .

(6) that the sound and light arrangements shall be such as to ensure good visibility and audibility to all at all times during exhibitions and the seats shall always be kept in a proper state of repairs.

Licensing Authority.

## FORM IV

### [See Rule 17 (3)]

# Licence for keeping a Video Library

# 1. Name and address of Licensee.

2. If the licensee is not the owner of the place or building, the name and address of the owner thereof.

- 3. Location of the place or building.
- 4. Working Business Hours of the Library.
- 5. Period for which the licence is granted. .

#### Conditions of Licence

This licence is granted subject to the provisions of the U.P. Cinema (Regulation) Act, 1955 and the rules framed thereunder and is also subject to the following conditions:\_\_\_\_\_\_

(1) Any prescribed inspecting authority shall have free access to the said premises during pusiness hours in order to see whether the conditions of the licence are being complied with.

(2) The licensee shall in tespect of each film in his possession, produce when demanded by any officer prescribed under Rules, a letter of consent from the person who is the first owner of the copyright under section 17 of the Copyright Act, 1957 (Act XIV of 1957) and in case such copyright has been assigned under section 18 of the said Act from the assignee of such copyright.

(3) The licensee shall not sell, hire, let on hire, distribute, exhange and put into circulation any film othe han a film which has been certified as suitable for public exhibition by the author by constituted under section 3 of the Cinematograph Act, 1952 and which, when exhibited displays the prescribed mark of that authority and the same has not been altered or tampered with in any way such mark was affixed thereto.

(4) That the licensee shall regularly maintain the prescribed register.

(5) That the licensee shall firmish the information and submit monthly returns as required by the Licensing Authority with in the time prescribed by him.

Licensing Authority. -

By order, G. GANESH, Secretary, Institutional Finance,

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